

(b) Project Definition Phase of Light Combat Aircraft (LCA) has been completed and design and engineering work has commenced. The Full Scale Engineering Development (FSED) is proposed to be undertaken in two phases. In the first phase, the basic aircraft platform and other critical technologies will be demonstrated. Integrated version of LCA will be flight-tested and proven in the second phase. Government sanction to cater for work in the first phase of project is being obtained.

Review of Industrial Policy

354. SHRI SHIV PRATAP MISHRA: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to review the Industrial Policy; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. J. KURIEN): (a) and (b) Government's New Industrial Licensing Policy is as yet under formulation.

Production of LCA Aircraft

355. SHRI SURESH KALMADI: Will the Minister of DEFENCE be pleased to state:

(a) when the two technology demonstrator LCA aircrafts are expected to fly;

(b) the number of prototypes which are subsequently planned to be built;

(c) when the first produced LCA is scheduled to fly; and

(d) when the first LCA squadron is scheduled to be deployed in the IAF?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) The two technology demonstrator LCA aircrafts are expected to be ready in 1995-96.

(b) The decision on number of prototypes to be built subsequently would be taken after flight-trials of the technology demonstrator aircraft.

(c) The first LCA from the production series is expected to fly in the early years of next decade.

(d) Delivery of LCA to the IAF is expected to start in the first half of next decade.

Simplification of Formalities for New Industries

356. SHRI SURESH KALMADI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government propose to simplify and reduce formalities for new industries in the country; and

(b) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. J. KURIEN): (a) and (b) Government's New Industrial Licensing Policy is as yet under formulation.

Age Limit for the Government Jobs

357. SHRI RAJNI RANJAN SAHU: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under Government's consideration to raise the maximum and minimum age limits for Government jobs;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (c) The existing age limits for appointment to various posts have been fixed keeping in view the nature of duties and requirements of educational qualifications etc. At present, there is no proposal to raise the age limits.

Industrial Licensing

358. SHRI SANTOSH BAGRODIA: Will the PRIME MINISTER be pleased to state:

(a) whether Government plan to

do away with licensing of all kinds of Industries and of any size; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. J. KURIEN): (a) and (b) Government's New Industrial Licensing Policy is as yet under formulation.

New Industrial Policy

359. SHRI SANTOSH BAGRODIA: Will the PRIME MINISTER be pleased to state:

(a) when Government propose to announce the new industrial policy; and

(b) what are the Industries which will be given top priority for development in the country by multinationals and M. R. T. P. houses?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. J. KURIEN): (a) and (b) Government's New Industrial Policy is as yet under formulation.

Shortage of Supply of Fertilisers to Farmers

360. SHRI SANTOSH BAGRODIA: Will the PRIME MINISTER be pleased to state:

(a) what steps Government have taken to avoid any shortage of supply of fertilisers to farmers during the current year; and

(b) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (SHRI CHINTA MOHAN): (a) and (b) A statement is placed on the Table of the House.

Statement

The gap between the requirement of the fertilisers and the indigenous availability is usually met by imports. Arrangements are being made to meet the demand of the current year by the unused opening stock

at the commencement of the year and indigenous production as well as import. MMTC, which is the canalising agency for the import of fertilisers, has been contracting the import of DAP, MOP, Phosphoric acid, rock phosphate, sulphur etc. for meeting the gap between the requirement and the indigenous availability. The entire production and supply system is being subject to close monitoring. Arrangements are being made to move the materials expeditiously from plants and ports to consumption centres by close co-ordination with the Railways. The distribution is also being reviewed with the manufacturers and handling agents periodically.

Proposal to Amend Prasar Bharati Bill

361. SHRI GURUDAS DAS GUPTA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what steps are being taken to implement the Prasar Bharati Act;

(b) whether Government are considering a proposal to make some amendments to the present Act; and

(c) if so, the details thereof

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUM. GIRUJA VYAS): (a) Preparatory work leading to establishment of the Prasar Bharati and introduction of competition in the electronic media has commenced.

(b) and (c) Yes, Sir, if necessary. However, it is not possible at this stage to spell out the details of such amendments, if any. The Government is committed to set up the Prasar Bharati and to introduce competition in the electronic media.

Prices of Imported Chemicals and Fertilisers

362. SHRI CHIMANBHAI MEHTA: Will the PRIME MINISTER be pleased to state: